

Read	1.	District Court, Solapur Circular No.Adm/B-23/2674/2020 dt.15.04.2020
	2.	Hon'ble High Court Circular dt.04.05.2020

O.No. Adm/B-23/ 2866 /2020

As per directions given by the Hon'ble High Court Bombay vide Circular under reference No.2, the undersigned is pleased to pass the following order in continuation of the Circular of this office under reference No.1 and same be circulated as follows: -

C I R C U L A R

- A. The Courts in Solapur District shall function as they are functioning presently i.e. taking up remand work and extremely urgent matters as per guidelines issued in Circular under reference No.1, until further orders.
- B. The Annual General Transfer of this year is kept in abeyance till April, 2021.

**PRECAUTIONS TO BE TAKEN DURING THE COURSE OF
TRANSACTION OF BUSINESS IN COURTS**

The Government of Maharashtra vide Resolution No.Cororna-2020/Pra. Kra. 58/Health - 5 dated 25.04.2020 has issued guidelines for precaution to be taken by staff while working which should be noted by the Courts in Solapur District.

After a comprehensive review and in view of Lock down measures having led to significant gains in the COVID-19 situation in the country, Ministry of Home Affairs (MHA), Government of India issued an Order No.40-3/2020-DM-I(A) dt.01.05.2020 under the Disaster Management Act, 2005 to further extend the Lock down for a further period of 2 week beyond 04.05.2020. It is necessary to scrupulously follow new guidelines issued by Ministry of Home

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Affairs (MHA) vide Order No.40-3/2020-DM-I(A), dt.01.05.2020. (<https://www.mha.gov.in/sites/default/files/MHA%20Order%20Dt.%201.5.2020%20to%20extend%20Lockdown%20period%20for%202%20weeks%20w.e.f.%204.5.2020%20with%20new%20guidelines.pdf>) and the COVID-19 pandemic requires precautions to be taken by everyone during Lock down and accordingly, it shall be necessary while entering the Court complex to take the following precautions in the interest and safety of everyone : -

1. It is advisable for all Advocates, litigants and members of staff in Solapur District to install the Arogya Setu app on their mobile phones.
2. Identify proofs of Advocates and litigants shall be asked for at the entry point of the Court Complex in Solapur District.
3. A register be maintained at the entry point of the Court Complex and names of the entrants be recorded in the said register, after verifying due identification.
4. No person shall be permitted to enter the premises of the Courts without wearing a mask.
5. Anyone showing signs or symptoms of COVID-19, after his apparent screening, shall not be allowed to enter or remain in the Court rooms. To meet any exigencies, pursuant to anyone found with COVID-19 symptoms, an isolation room shall be earmarked to isolate the said person and undertake the further course of action vis a vis further treatment at Hospital.
6. At the entry point / gates of the Court Complex keep liquid soap and water for hand wash. At the entrance of each Court hall, as far as possible make provision of hand sanitizer.
7. Necessary social distancing shall be maintained during the transaction of the Court business. Wherever there is a provision of lift, it should be ensured that not more than fifty percent of the capacity allowed at a time. As far as possible, the members of the Staff, Advocates and Litigants who are young and not differently abled should be encouraged to make use of stairs for their own safety.

8. The Advocates and Litigants shall be advised to follow strict social distancing while accessing any department of Courts.
9. The Departments shall endeavor to allot a time slot to address any query on the part of Advocates and Litigants and adhere the time slot in consonance with the social distancing mechanism.
10. The Judges and the members of the staff, in the unlikely event of having any symptoms of COVID-19, are requested to immediately report the same to the Medical Centre and also to the undersigned.

All the Judicial Officers and staff members in Solapur District are directed to note the aforesaid Circular and follow the instructions scrupulously and compliance be reported to this office immediately.

All the concerned to take note and act accordingly.

This Circular be published on official website of District Court, Solapur i.e. <https://districts.ecourts.gov.in/solapur>.

District Court, Solapur

Date : 04.05.2020

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(M. R. Deshpande)

Principal District Judge, Solapur

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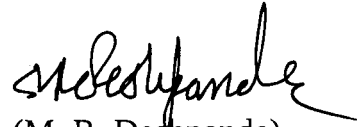
The Hon'ble Registrar General,
High Court of Judicature at Bombay,
Bombay.

District Court, Solapur

Date : 04.05.2020

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(M. R. Deshpande)

Principal District Judge, Solapur

Copy forwarded for information and necessary action to

1. All the Hon'ble Judicial Officers in Solapur District (through email)
2. All taluka Courts (through e-mail)
3. The Civil Judge S.D. / Chief Judicial Magistrate / Secretary, D.L.S.A., Solapur
4. J.M.F.C. Court No.2/ Court No.3/ Prohibition Court / Municipal Court, Solapur
→ (All the Principal Judicial Officers (from Sr.No.1 to 4) at Solapur Headquarter and Taluka Headquarters are hereby requested to bring this Circular to the notice of all their colleague Judicial Officers and staff members working at their establishments. This Circular be published on Office Notice Board as well as Notice Board of Advocate Bar Association, respectively.)
5. Supdt. HKW / JTW / DLSA, District Court, Solapur
6. Asstt. Supdt. Esstt. / Building / (C & F) / Record, District Court, Solapur
(Asst. Supdt. (C &F), directed to publish this Circular on Notice Board of this Office and bring this Circular to the notice of all Judicial Officers and staff members presently working at District Court, Solapur)
7. The Hon'ble President of Advocate Bar Association, Solapur
8. The District Government Pleader, Solapur
9. The Assistant Director, Office of Assistant Public Prosecutor, Solapur
10. Commissioner of Police, Solapur
11. Superintendent of Police (Rural), Solapur
12. Supdt., Solapur District Prison, Solapur

By Order

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I/c Registrar
District Court, Solapur
[Signature]
S.c.